THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): (a) Government have seen press reports to this effect.

- (b) The Government of India have been in correspondence with the Government of Burma for some time regarding the resumption of repayment of Burma's debt to India. It is proposed to send an officer shortly to Rangoon to hold discussions with the Government of Burma.
- (c) The amount due to India by Burma, as on 30th September 1952, is Rs. 72 crores approximately, comprised of about Rs. 66 crores separation debt with accrued interest and approximately Rs. 6 crores on account of Burma's share of Central Pensions.

## FINANCE COMMISSION

17. SHRI GOVINDA REDDY: Will the Minister for FINANCE be pleased to state whether Government have seceived the recommendations of the Finance Commission?

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): No, Sir.

## PAPERS LAID ON THE TABLE

Notification amending the Union Public Service Commission . Regulations.

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Sir, I beg to lay on the Table a copy of Notification No. 18/37/51-Ests., dated the 21st October 1952, amending the Union Public Service Commission (Consultation) Regulations as required by clause (5) of article 320 of the Constitution. [Placed in Library. See No. P. 66/52.]

FOURTH ANNUAL REPORT OF THE INDUSTRIAL FINANCE CORPORATION OF INDIA, ETC.

THE MINISTER FOR REVENUE AND EXPENDITURE (SHRI MAHAVIR TYAGI): Sir, I beg to lay on the Table a copy each of the following papers in accordance with sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948:—

- (i) Fourth Annual Report of the Board of Directors of the Industrial Finance Corporation of India on the working of the Corporation during the year ending the 30th June 1952.
- (ii) Statement showing the assets and liabilities of the Corporation at the close of the year and the Profit and Loss Account for the year. [Placed in Library. See No. IV. O.4(29) for (i) and (ii).]

Rule (No. 1A) to Reserve Bank of India (Note Refund) Rules, 1935.

SHRI MAHAVIR TYAGI: Sir, I beg to lay on the Table a copy of additional rule (No. 1A) to the Reserve Bank of India (Note Refund) Rules, 1935, under section 28 of the Reserve Bank of India Act, 1934. [Placed in Library. See No. P. 65/52.]

NOTIFICATION REGARDING INCOME-TAX INVESTIGATION COMMISSION

SHRI MAHAVIR TYAGI: Sir, I beg to lay on the table a copy of Notification No. 75, dated the 5th November 1952, extending the term of appointment of the Income-tax Investigation Commission up to 31st December 1953, as required by sub-section (3) of section 4 of the Taxation on Income (Investigation Commission) Act, 1947, as amended by the Taxation on Income (Investigation Commission) Amendment Act, 1951. [Placed in Library. See No. P. 68/52.]

311

## Notifications

SHRI MAHAVIR TYAGI: Sir, I beg to lay on the Table a copy of each of the following Notifications:—

- 1. Ministry of Finance (Revenue Division) Notification No. 12-C. Exc., dated the 19th July 1952.
- 2. Ministry of Finance (Revenue Division) Notification No. 13-C. Exc., dated the 2nd August 1952.
- 3. Ministry of Finance (Revenue Division) Notification No. 14-C. Exc., dated the 2nd August 1952.
- 4. Ministry of Finance (Revenue Division) Notification No. 15-C. Exc., dated the 9th August 1952.
- 5. Ministry of Finance (Revenue Division, Notification No. 16-C. Exc., dated the 9th August 1952.
- 6. Ministry of Finance (Revenue Division) Notification No. 17-C. Exc., dated the 9th August 1952.
- 7. Ministry of Finance (Revenue Division) Notification No. 18-C. Exc., dated the 9th August 1952.
- 8. Ministry of Finance (Revenue Division) Notification No. 19-C. Exc., dated the 16th August 1952.
- 9. Ministry of Finance (Revenue Division) Notification No. 21-C. Exc., dated the 27th September 1952.
- 10. Ministry of Finance Revenue Division) Notification No. 22-C. Exc., dated the 4th October 1952.
- 11. Ministry of Finance (Revenue Division) Notification No. 23-C. Exc., dated the 6th October 1952.
- 12. Ministry of Finance (Revenue Division) Notification No. 24-C. Exc., dated the 18th October 1952. [Placed in Library. See No. P-79/52 for 1—12.]

THE INDIAN OILSEEDS COM-MITTEE (AMENDMENT) BILL, 1952

MR. CHAIRMAN: We will take up Legislative Business. The Bill further to amend the Indian Oilseeds Committee Act, 1946, as passed by the House of the People, be taken into consideration.

THE MINISTER FOR AGRICULTURE (DR. P. S. DESHMUKH): Sir, I beg to move:

That the Bill further to amend the Indian Oil deceds Act, 1946, as passed by the House of the People, be taken into consideration.

SHRI H. P. SAKSENA (Uttar Pradesh): Sir, before we proceed to the regular business of the House, may I, in the absence of the Leader of the House, arrogate to myself the duties of the Deputy Leader and extend to you, Sir, cur heartyw elcome home after your tour abroad. I hope, Sir, you are now in a position not to part company with us and not to be absent from the House even for a single day, because we found it very irksome to be working under different circumstances and your presence is felt as a source of inspiration by us.

MR. CHAIRMAN: Well, I thank you very much for your sentiments. But I may tell you that the work of this House will be carried on quite as satisfactorily with me or without me.

DR. P. S. DESHMUKH: Sir, this is a simple Bill and except the change to be made in the definition of the word 'mill', which forms clause 2 of the Bill, the other amendments are of a purely formal nature.

So far as clause 2 of the Bill is concerned, the reasons for the proposed change have already been stated in paragraph 2 of the Statement of Objects and Reasons. They are, "for the purpose of avoiding any ambiguity in the definition and also for the purpose of bringing within the ambit of this definition all factories in which oilseeds are crushed with the aid of